

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
(Through Physical Hearing / VC mode [Hybrid])

ITEM No. 08
IA No.161/2020, IA 10(CA)/2022 in
CP (IB) No.51/BB/2018

IN THE MATTER OF:

Oriental Bank of Commerce ... Petitioner
Vs.
M/s. Associate Décor Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on: 16.04.2024

CORAM:

SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For IA 161/2020 : Appeared
For IA 10(CA)/2022 : Shri Sivaramakrishnan M.S., Adv. for Applicant
For IA 10(CA)/2022 : Shri Karan Dhalla, Adv. for R1 to R3
For the SRA : Shri Vishnu Shriram, Ms. Pankhuri Jain, Advs.

ORDER

1. Heard the Ld. Counsels for the Parties.
2. Ld. Counsel for the Successful Resolution Applicant (SRA) stated that Hon'ble High Court of Karnataka will pronounce the order soon in the connected Writ Petition and therefore seeks adjournment.
3. At the request, list the matter on **22.05.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)

Krishna